

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)**

EXECUTION APPLICATION NO. 20 OF 2023 (WZ)

IN THE MATTER OF:

**CHANDAN SURYAKANT
KHORJUVEKAR**

... APPLICANT

VERSUS

**GOA COASTAL ZONE
MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS**

**ADDITIONAL AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

**ABHAY ANIL ANTURKAR
ADVOCATE FOR RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

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GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, Sachin S. Desai, adult, being the Member Secretary of the Respondent No. 1 Goa Coastal Zone Management Authority [hereinafter, "GCZMA"], having my office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 1 GCZMA in the captioned original Applicant. I have examined the documents pertaining to the captioned Application as available in my office and am filing the present Affidavit on the basis of the said documents.

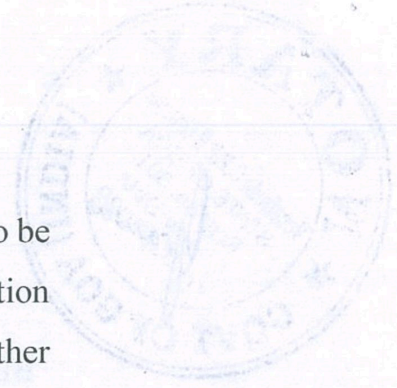
2. I say that nothing in the present Affidavit may be deemed to be any admission of any content of the captioned Application unless the same is categorically admitted herein. I further submit that nothing in the captioned Application may be deemed to have been admitted for want of specific denials.
3. The answering Respondent has filed Affidavits dated 10.01.2024, 15.01.2024 and 12.03.2024 in the present Application. The contents of these Affidavits may be read to be a part of the present Affidavit.
4. The captioned Execution Application stems from the judgement dated 26.07.2023 passed by this Hon'ble Tribunal in Original Application No. 70 of 2022. By this judgement, this Hon'ble Tribunal had directed, *inter alia*, as under:

“37. **As to Issue No. III:**

As per this issue, we have to decide as to whether GCZMA is required to prepare and upload 1:4000 scale CZMP on its website. In this regard, with respect to GCZMA uploading the CZMP map in the scale of 1:4000 on its website, we have to consider the following points:

...

*4. The Notification does not state who will approve CZMPs prepared in the scale 1:4000 to be used by local agencies. **In absence of clear directions from MoEF&CC, we leave it to the discretion of GCZMA whether to upload 1:4000 scale CZMP maps on the website. We decide this issue accordingly.***”



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[Emphasis supplied]

5. I say that on 11.12.2023, the answering Respondent sent an e-mail to Respondent No. 9 NCSCM stating that the DSLR vide letter dated 03/10/2023 had observed certain discrepancies upon verification of the 1:4000 scale CZMPs. Hence, the answering Respondent requested Respondent No. 9 NCSCM to make the necessary corrections and forward the shapefiles of 2011 CZMPs in 1:4000 scale on top priority.

A true copy of the E-mail dated 11.12.2023 is annexed and is marked as **ANNEXURE -A**.

6. I say that the representatives of the answering Respondent GCZMA and Respondent No. 9 NCSCM held a meeting at NCSCM, Chennai, on 23.02.2024 to discuss the process of updating the approved 2011 CZMPs of Goa. After discussions, following decisions were taken:

- a. *GCZMA/Goa Govt. to provide the updated survey plots (used in Bhunaksha platform) without overlaps/voids, appropriately geo-referenced along with the other layers such as modified bunds/ sluice gates prior to 1991, Khazan lands, etc.to NCSCM (as per the list provided in Annex-2) in Shape file format and certified pdf map formats. Same shall be provided within two weeks as decided.*

(Action: GCZMA)



b. NCSCM to modify the HTL based on updated bund/sluiice gate data prior to 1991 received from GCZMA. Time-line: 4 weeks from receipt of data from GCZMA.

(Action: NCSCM)

c. NCSCM to revise the corresponding CZMP maps on 1:25,000 scale and submit the revised draft CZMP maps on 1:25,000 scale to GCZMA. Time-line: 2 weeks from modification of HTL.

(Action: NCSCM)

d. GCZMA to present the draft CZMP maps on 1:25,000 scale in the CZMP Technical Scrutiny Committee Meeting and subsequently in the NCZMA for approval by MoEF&CC.


(Action: GCZMA)

A true copy of the Minutes of the Meeting dated 23.02.2024 is annexed and is marked as **ANNEXURE – B**

7. I say that the CZMP Technical Scrutiny Committee thereafter held its 19th meeting on 28.02.2025 to scrutinize CZMPs as per the 2011 and 2019 CRZ Notifications. During this meeting, the Technical Scrutiny Committee decided to recommend the revised draft CZMP maps at the scale of 1:25,000 only as per the direction of the MoEF & CC. The answering Respondent has already forwarded the draft CZMPs of 1:25,000 scale to the MoEF & CC for its approval.



A handwritten signature in blue ink, consisting of a stylized cursive script.

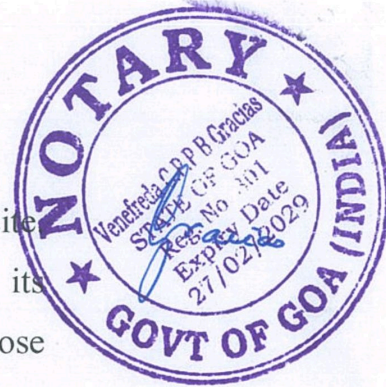


A true copy of the Minutes of the Technical Scrutiny Committee's 19th Meeting dated 28.02.2025 is annexed and is marked as ANNEXURE – C.

8. I say that once the revised CZMP 2011 in 1:25000 scale is approved by the NCZMA and MoEF & CC, the State Government will prepare the draft CZMP 2019 and place it for public consultation within 02 months.
9. The aforesaid events clearly show that the answering Respondent GCZMA has been prompt and proactive in its attempts to get the CZMPs finalized in scales of 1:25000 and 1:4000. It has been constantly following up with the concerned authorities, including Respondent No. 9 NCSCM and MoEF & CC, in this regard.
10. It is submitted that the answering Respondent has also been taking serious steps in finalizing draft CZMPs in scales of 1:25000 and 1:4000 as per the 2019 CRZ Notification as well. Public hearings in respect of the 2019 CZMPs are slated to be held in June, 2025 after the draft maps have been made available by the National Centre for Earth Science Studies (NCESS), Kerala.
11. The sequence of events and documents mentioned hereinabove clearly explain the correct position of facts as far as approval of draft CZMPs is concerned. It is only after the aforesaid requirements are completed that the answering Respondent will be in a position to comply with this Hon'ble Tribunal's



[Handwritten signature]
Advocate & Notary, Goa State



direction to upload 1:4000 scale CZMP maps on its website. Nevertheless, the answering Respondent reiterates its undertaking to take active steps in this regard for the purpose of ensuring compliance with this Hon'ble Tribunal's directions.

12. In view of the aforesaid, it is submitted that the captioned Execution Application may kindly be disposed off.

[Signature]

DEPONENT
MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

VERIFICATION

I, the abovenamed Deponent, do hereby state on solemn oath and affirmation that the facts stated hereinabove in this Counter Affidavit are true and correct to the best of knowledge, information and belief, and nothing has been concealed.

Verified at Panaji on this 27th day of March, 2025.



[Signature]

DEPONENT
MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

Solemnly affirmed before me

Sachin S Desai

Who is identified before me by

_____ At Panjim - Goa

Sr. No. 37/03/2025/P

Date. 27/03/2025

[Signature]
Venefrada C.P.P.B Gracias
Advocate & Notary Goa State

7

Coastal Zone Management Plan 2011 for the State of Goa.

ANNEXURE 'A'

2 messages

gczma gczma <goacoastalzone@gmail.com>

Mon, Dec 11, 2023 at 3:08 PM

To: EDCPROJECTS NCSCM <edcprojects@ncscm.org>

Cc: sneha gitte <gittesneha@gmail.com>, sanjeev joglekar <sanjucat@yahoo.com>

This has reference to the CZMP 2011 in 1:4000 scales forwarded by your office. The same has been examined by the DSLR and DSLR is observed that there is a shift of Khazan, Mangrove and Water bodies layers when this data is overlaid on the Bhunaksha plans which are in shape file format.

You are kindly requested to carryout the same correction and forward the final shape file of 2011 and duly signed hard copies of 2011 CZMP in 1:4000 scales on Top Priority.

Regards

Department of Environment & Climate Change

EDCPROJECTS NCSCM <edcprojects@ncscm.org>

Fri, Dec 15, 2023 at 2:10 PM

To: gczma gczma <goacoastalzone@gmail.com>

Cc: sneha gitte <gittesneha@gmail.com>, sanjeev joglekar <sanjucat@yahoo.com>, "Parag M. Nagarcenkar" <dir-env.goa@gov.in>, Sujit Kumar Bajpayee <sujit.baju@gov.in>, TUNTUN KUMAR SINGH <tk.singh@gov.in>, "Dr. Harendra Kharkwal" <h.kharkwal@nic.in>, Purvaja Ramachandran <purvaja@ncscm.res.in>, Badarees Ko <badarees@gmail.com>, Manik Mahapatra <mahapatra.sac@gmail.com>, Arun Kumar Mishra Secretary Environment <secyenv.goa@gov.in>

Sir / Madam,

With reference to your trailing email, a copy of NCSCM letter dated 14/12/2023 is attached herewith for your kind information and necessary action.

Regards

For NCSCM, Chennai

[Quoted text hidden]

 **Correction of shift of Khazan, Mangrove and water bodies layers.pdf**
1501K

Minutes of the meeting held at NCSCM Chennai on 23/02/2024 at 11:00 hours for the purpose of updating approved CZMP 2011 of Goa as per the CRZ Notification 2011

In accordance with the Meeting Notice No. IA3-12/13/2021-IA.III (E-153025) dated 19th February, 2023 issued by MoEF&CC, New Delhi, a meeting was held in NCSCM on 23/02/2024 to discuss the technical issues related to corrections sought by the Government of Goa in the CZMP (2011) of Goa. The list of participants is at **Annex-1**.

Background:

2. In pursuance of the decision taken during meeting of Hon'ble Union Minister of Env., Forest and Climate Change with the Hon'ble CM, Goa on 16th Feb. 2024, a preliminary meeting under the Chairmanship of Sh. Tanmay Kumar, Additional Secretary, MOEFCC was held on 20/02/2024 at 3:00 P.M. through Video-Conferencing to understand the technical issues related to corrections sought by Government of Goa in CZMP 2011 with the officials of Goa and NCSCM. Shri Alex Sequeira, Hon'ble Minister for Environment & Climate Change, Government of Goa also joined the aforesaid VC meeting.
3. Govt. of Goa officials highlighted the shifting of approved CZMP database prepared as per CRZ notification, 2011 including survey plots, khazan land, HTL etc., when superimposed on Bhunaksha platform developed by Goa Government.
4. After deliberation, Additional Secretary, MOEFCC directed that the technical team of Govt. of Goa and NCSCM should sit together and find out the root cause of shifting of HTL, etc. and accordingly explore the possible solution.
5. Subsequently, a follow up meeting in physical mode at NCSCM, Chennai was held under the Chairmanship of Joint Secretary, MOEF&CC on 23/02/2024 at 11:00 A.M. onwards, with the officials of the Government of Goa, and the representative from the National Centre for Earth Science Studies (NCESS), Trivandrum, Kerala. Shri Alex Sequeira, Hon'ble Minister for Environment & Climate Change, Government of Goa was also present during the aforesaid physical meeting.
6. All the issues highlighted by Govt. of Goa were discussed in detail. Govt. of Goa also informed that the discrepancy in HTL, etc. came to notice only after updated cadastral data (as per Bhunaksha API) was provided to NCSCM for revision of cadastral data in July 2023 which was almost a year after the CZMP of Goa was approved by Ministry on 1:25000 scale. Hon'ble Minister emphasized that other discrepancies with regard to the CZMP need to be resolved for both on 1:25,000 and the 1:4000 scale.
7. NCSCM informed that CZMP of Goa was prepared by NCSCM based on the PT sheets that were provided by the Directorate of Settlement and Land Records (DSLRL), Goa on various scales. Necessary processing was carried out to bring these sheets on GIS platform

(shape file). DGPS Survey was also carried out in CRZ villages of Goa by NCSCM Officials & Directorate of Settlement & Land Records Officials, Goa. NCSCM also informed that both the technical teams discussed the entire issue in detail on 22.2.2024 and it was agreed that the root cause of the issue appears to be the data provided by Govt. of Goa w.r.t survey plots as per Bhunaksha platform after approval of the CZMP 1:25000 Scale which is to be superimposed on 1:4000 scale map.

8. Based on the discussion held between the two technical teams, it emerged that Ministry had approved CZMP prepared in 1:25000 scale as per provisions of CRZ Notification 2011. NCSCM suggested following two options to resolve the issue of preparation of 1:4000 scale map by shifting of Bunds, survey plots, etc of Bhunaksha plan and accordingly modify the HTL, etc or properly geo-referencing the Bhunaksha plans, as under:

Option 1:

- Preparation of CZMP of 1:25000 scale and 1:4000 scale as per the provision of CRZ notification, 2019 was assigned to NCESS, Trivandrum.
- Updated data of bund prior to 1991 to be provided by GCZMA to NCESS.
- NCESS to modify the draft HTL and the same shall be vetted by NCSCM.
- GCZMA/Goa Govt. to provide all updated layers such as survey plots, khazan land etc. to NCESS to incorporate in the draft CZMP.
- Based on the modified HTL vetted by NCSCM and other updated layers, NCESS can prepare draft CZMPs as per CRZ notification, 2019 and all due process needs to be followed to finalize the CZMP as per CRZ Notification 2019.

Option 2:

- GCZMA/Goa Govt. to provide the updated survey plots (used in Bhunaksha platform) without overlaps/voids, along with other updated layers such as bunds/ Sluice gates prior to 1991, Khazan lands etc. to superimpose in the draft CZMPs. The Govt. of Goa/ GCZMA is the only source for these layers.
 - HTL (and associated CRZ) will be rectified along the Bunds as per the revised Bund (pre-1991) data, if any discrepancy is observed.
 - HTL along the seafront/creeks which was demarcated based on geomorphological signatures and scientific principles and which does not depend on cadastral data/ bunds, need not to be modified.
9. Joint Secretary, MoEFCC opined that keeping in view the urgency of CZMP updation and avoiding duplicity of works, it would be prudent to follow the approach suggested in Option 1. However, Shri Alex Sequeira, Hon'ble Minister for Environment & Climate Change, Government of Goa and Govt. of Goa officials insisted that because of

ongoing legal issues, rectification of discrepancy in CZMP 2011 approved by Ministry, must be taken up by NCSCM as they had prepared the same. NCESS, Trivendrum also echoed the same view.

10. Govt. of Goa also insisted that discrepancy in HTL along the seafront/ creeks should also be removed by NCSCM. After discussion, NCSCM agreed to look into the same on a case to case basis and based on site verification.
11. **After discussions, following decisions were taken:**
 - a. GCZMA/Goa Govt. to provide the updated survey plots (used in Bhunaksha platform) without overlaps/voids, appropriately geo-referenced along with the other layers such as modified bunds/ sluice gates prior to 1991, Khazan lands, etc.to NCSCM (as per the list provided in **Annex-2**) in Shape file format and certified pdf map formats. Same shall be provided within two weeks as decided.
(Action: GCZMA)
 - b. NCSCM to modify the HTL based on updated bund/sluice gate data prior to 1991 received from GCZMA. **Time-line:** 4 weeks from receipt of data from GCZMA.
(Action: NCSCM)
 - c. NCSCM to revise the corresponding CZMP maps on 1:25,000 scale and submit the revised draft CZMP maps on 1:25,000 scale to GCZMA. **Time-line:** 2 weeks from modification of HTL.
(Action: NCSCM)
 - d. GCZMA to present the draft CZMP maps on 1:25,000 scale in the CZMP Technical Scrutiny Committee Meeting and subsequently in the NCZMA for approval by MoEF&CC.
(Action: GCZMA)
 - e. For specific cases of change in HTL/ ESA/ revision of a map/ sheet (on 1:25,000 scale), a separate provision as per Annexure I (v) of the CRZ Notification 2011 exists and the Govt. of Goa/GCZMA may follow the prescribed norms. NCSCM along with the representative of NCESS and the representative of the Govt. of Goa will undertake field surveys for rectification/ ratification/ validation. The cost for NCSCM's participation will be borne by the Govt. of Goa/GCZMA.
(Action: GCZMA)
 - f. GCZMA will expedite release of pending payments due to NCSCM on account of their contract with NCSCM for preparation of CZMP on 1:25,000 scale and local level maps as per CRZ Notification, 2011. This is essential for NCSCM to carry forward any further work for GCZMA.**(Action: GCZMA, Time line: 2 weeks from issue of the MoM)**

- g. NCESS, Trivandrum will prepare the CZMP on 1:25,000 scale as per the provision of CRZ Notification, 2019, using the HTL modified by NCSCM. Due process will be followed thereafter by NCESS and GCZMA for approval of the CZMP (2019).

(Action: NCESS & GCZMA, Time-line: at the earliest after modification of HTL by NCSCM)

The meeting ended with thanks to the Hon'ble Minister for Environment, Government of Goa and to the chair.

MINUTES OF THE 19TH MEETING OF THE TECHNICAL SCRUTINY COMMITTEE HELD ON 28/02/2025, TO SCRUTINIZE THE CZMPs/IIMPs AS PER THE CRZ/ICRZ NOTIFICATIONS, 2011/2019

The CZMP Technical Scrutiny Committee met in the Conference room of the National Institute of Advanced Studies (NIAS), Bengaluru, on 28/02/2025, under the Chairmanship of Dr. Shailesh Nayak, Director NIAS, Bengaluru & Former Secretary, Ministry of Earth Sciences, Government of India, to scrutinize the draft CZMPs/IIMPs prepared as per CRZ/ICRZ Notification, 2011/2019.

2. Agenda of the meeting:

- i) Scrutiny of the draft IIMPs (2019) of 23 Islands of Lakshadweep.
- ii) Scrutiny of the draft CZMP (2019) of 8 districts of Gujarat (barring a few sheets).
- iii) Scrutiny of the draft CZMP (2019) of Daman & Diu.
- iv) Scrutiny of the draft IIMPs (2019) of Netaji Subhash Chandra Bose (NSCB) Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands.
- v) Scrutiny of the revised draft of the approved CZMP-2011 of Goa.

3. Draft IIMPs (2019) of 23 Islands of Lakshadweep.

The UT of Lakshadweep Islands /LCZMA was represented by the Member Secretary, Lakshadweep CZMA and Dr. Idrees Babu, DST, UT of Lakshadweep. On the request of the representative of LCZMA, Dr. Manik Mahapatra, Scientist, NCSCM made a presentation on the draft IIMPs of 23 Islands prepared by NCSCM as per the ICRZ Notification, 2019. The 23 Islands are: Minicoy, Viringili, Kadmat, Suheli, Valiyakara, Bangaram, Tinnakkara, Barali II & III Islands, Bitra, Chetlat, Kiltan, Kavaratti, Agati & Kalpitti Islands, Amini, Androth, Kalpeni, Cheriyam, Pitti, Kodithala, Tilakam East & West Islands.

Dr. Manik Mahapatra informed that NCSCM has prepared the draft IIMPs as per the provisions of ICRZ Notification, 2019 and the guidelines therein. He also presented the list of activities Prohibited, Permitted and Regulated in the Preservation Zone, Conservation Zone, NDZ, RDZ I, and RDZ - II. The list of activities proposed by the Lakshadweep Islands Administration in various zones is given in Annexure-1.

The Committee asked as to whether Lagoon/Water Villas are permitted in the Conservation zones, as proposed by the Lakshadweep Administration. Dr. Idrees Babu, Scientist, DST, UT of Lakshadweep informed that during the year 2019 there was a proposal by the NITI Aayog for Lagoon/water villas in three Islands namely, Suheli, Kadmat & Minicoy Islands, that accordingly, the Lakshadweep Administration submitted a proposal to MoEF&CC, Government of India for permitting Lagoon/water villas in these three Islands and to amend construction of Lagoon/water villas in these three Islands as a regulated activity, in the IIMPs of these three Islands, that the proposal was submitted to MoEF&CC, Government of India along with the EIA report and that the proposal was approved for amending construction of Lagoon/water villas as a

regulated activity, in the IIMPs of these three Islands. He informed that the proposal was again taken-up in the EAC Committee and IPZ Clearance was obtained for the Lagoon/water villas in these three Islands and thereafter it was decided to incorporate Lagoon/water villas in the IIMPs (2019) of Suheli, Kadmat & Minicoy Islands, as per the proposal of the Tourism Department. The Committee asked whether the permission was for the specific proposed area or any area. Dr. Idrees Babu, Scientist, DST, UT of Lakshadweep confirmed that the exemptions/permissions granted were for specific areas.

The Committee then recommended that the Permissions/Clearances and Amendments to the IIMPs regarding the Lagoon/water villas in Suheli, Kadmat & Minicoy Islands mentioned by the Lakshadweep Administration need to be incorporated in the IIMPs as a foot note mentioning the Authority as well as in the IIMP reports of the three Islands. The Committee requested the Lakshadweep Administration to provide copies of the documents pertaining to the Permissions/Clearances and Amendments to the IIMPs regarding the Lagoon/water villas in Suheli, Kadmat & Minicoy Islands, to NCSCM, for incorporating in the foot notes IIMP maps and reports.

The Committee also wanted to know whether the traditional, customary and Livelihood activities of the local Community have been incorporated in the IIMPs. Dr. Manik Mahapatra, Scientist, NCSCM replied that the Land use map contains land and water features as interpreted from the Satellite image and verified on the ground and that the Livelihood activities of the local Community or other activities such as Tourism etc will be incorporated in the respective Management Sub-Plans. The Committee observed that as per the ICRZ Notification, the dwelling units or infrastructure of local communities as are existing at the time of preparation of the IIMP shall not be displaced and this should be incorporated in the IIMP reports. The Committee observed that the exemptions obtained for the proposed activities such as seaweed farm and water Aerodrome in the Preservation zone and Conservation zone should be indicated in the IIMP maps and reports and the corresponding documents should be obtained by NCSCM from the Lakshadweep Administration for record. The Committee wanted to know whether the Bait-Fish zones have been demarcated in the IIMPs, to which both the Lakshadweep Administration and Director, NCSCM replied that the Live-Bait-resources will be incorporated in the Fisheries and Livelihood Management Sub-Plans. Dr Manik Mahapatra, Scientist, NCSCM also mentioned that Security related activities are permitted/regulated activities in the IIMPs, as was discussed for the Andaman & Nicobar Islands and the same may be incorporated in the 'regulations for activities' table.

The Committee also observed that a Committee of the Planning Commission has recommended in 2008 that Suheli Island should be declared as a Marine Park. A research paper of the CMFRI has also suggested in 2017 that due to the pristine nature of Suheli Island, the Island should be given special status and protected and that the Bombay Natural History Society has also done studies in this regard. The Committee suggested that the Lakshadweep Administration may consult these agencies/reports before proposing the various activities in Suheli Island. The Committee also observed that the

Lakshadweep Administration may verify whether the proposed Coastal Road in Kavaratti Island is falling in the Conservation zone/NDZ and accordingly decide on the Coastal Road.

Dr. Manik Mahapatra, Scientist, NCSCM informed that all comments/ suggestions received from the Public were the same for all the Islands and that no technical issues were involved in these comments/ suggestions, except for general suggestions and that these were addressed by the LCZMA accordingly. Regarding the Public hearings/consultation for Development projects, the Committee observed that there is a set procedure for conducting Public hearings before taking-up individual projects and the same procedure should be followed.

The Committee observed that if exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc are available for prohibited activities or for activities not mentioned in ICRZ Notification, 2019, then such exemptions should be cited and incorporated in the respective IIMP maps as foot notes and in the IIMP report. If such exemptions are not available, then it should be mentioned in the IIMP that the said activities are prohibited and LCZMA may approach the NCZMA for grant of such exemptions. The Technical Scrutiny Committee is involved only in scrutiny of the maps and reports as to whether they have been prepared as per the ICRZ Notification, 2019 and guidelines. Regulation of activities is with the MoEF&CC/NCZMA.

The Committee requested the Lakshadweep Administration to provide the details and documents in respect of exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc granted for prohibited activities or for activities not mentioned in ICRZ Notification, 2019, to NCSCM and to the members of the TSC, for further review. The Committee decided that the documents received from the Lakshadweep Administration will be reviewed by the Committee by circulation or in the next meeting if required and the draft IIMPs will be recommended, accordingly.

4. Draft CZMP (2019) of 8 districts of Gujarat (barring a few sheets).

The Government of Gujarat was represented by Shri. D. M. Thakkar, Director, Environment & Member Secretary, Gujarat CZMA. Shri. D. M. Thakkar and two other representatives of Gujarat CZMA namely, Mrs. Dipali Tank, STO, GZMA and Shri Ashok Chauhan, JTO, GCZMA physically attended the meeting at NIAS, Bangalore. Director, Environment & Member Secretary, Gujarat CZMA informed that the public hearings have been conducted for the draft CZMP of 8 districts namely, Navsari, Bharuch, Bhavnagar, Amreli, Gir Somnath, Junagadh, Dev Bhumi Dwarka and Jamnagar, prepared by NCSCM as per the CRZ Notification, 2019. A presentation on the draft CZMPs, was made by Dr. Manik Mahapatra, Scientist, NCSCM.

Dr. Manik Mahapatra informed that certain data such as Fishing zones, Fish breeding areas, boundary of the Bhavnagar Blackbuck sanctuary, boundary of ESZ & MPAs in Dev Bhumi Dwarka/Jamnagar districts. He also informed that certain CZMP sheets have been put on hold by the Gujarat CZMA, that it is difficult for NCSCM to process individual sheets for approval and that generally and that only the entire State or at

least district was being recommended for approval earlier and now we are considering individual sheets. To this, the Director, Environment & Member Secretary, Gujarat CZMA responded by saying that due to development reasons, certain sheets have been retained mainly for converting some CRZ-IA areas to CRZ-IB and issues regarding Sand dunes and Biologically active mudflats as recommended by the Gujarat Maritime Board and that expert institutions like ZSI/BSI are presently conducting the required studies in the subject sheets which are kept pending, as recommended by the Technical Scrutiny Committee in its 18th meeting held on 17/12/2024 and these studies will be completed and the sheets will be submitted by June, 2025. He said that there is intense pressure from the Hon'ble NGT and other authorities, to complete the CZMP and requested the TSC to approve the remaining sheets.

The Committee was informed that public hearings were conducted in the 8 districts and objections/suggestions were obtained from the public. The major public hearings comments/suggestions presented to the Committee are given in Annexure-2.

Director, Environment & Member Secretary, Gujarat CZMA raised queries on the following issues to which the Committee gave clarifications/recommendations. The Committee discussed the issue regarding converting some CRZ-IA areas to CRZ-IB and other issues regarding Sand dunes and biologically active mudflats as recommended by the Gujarat Maritime Board, as already discussed by the Technical Scrutiny Committee in its 18th meeting held on 17/12/2024 for the previous six districts namely, Valsad, Vadodara, Anand, Ahmedabad Porbandar and Morbi. The responses of the Committee for all the 14 districts, including those discussed in the previous 18th TSC meeting, are given below.

Sl. No.	Query	TSC Recommendations/Clarifications
1.	Whether height of sand dunes can be fixed/reduced while defining sand dunes for their demarcation.	As per CRZ Notification and as per the definition given in the CZMP Manual, all sand dunes have to be marked. However, Regulation/ Management aspect is with the GCZMA/NCZMA.
2.	Mudflats may be classified as biologically active/non-active, for conversion from CRZ-IA to CRZ-IB for, taking-up development activities.	All Mudflats are basically biologically active. But if there is any study/report/vetting from BSI/ZSI, saying that a particular Mudflat is biologically non-active then such a report can be considered by this Committee. The study should cover all locations of the mudflat and all aspects including microbes. Further, CRZ Notification permits seafront facilities for ports.
3.	General complaints saying "my Survey No.	As such, survey number/ Cadastral data is not required to be incorporated in the 1:25,000 scale CZMP maps.

	<i>is outside CRZ</i> ", due to inland Creeks.	
4.	Mangroves in Navlakhi to be changed to Salt pans as per the changed ground conditions.	The changes should be recorded and reported in the CZMP report.

Dr. M. V. Ramana Murthy, Director, NCCR, MoES, Chennai made a detailed presentation on the Shoreline Change Analysis studies for Gujarat coast conducted by NCCR, MoES, Chennai and presented the statistics of Erosion/Accretion and also the details of the Shoreline Management Plan for Gujarat coast.

On conclusion of the discussions, the Committee recommended the draft CZMPs of the 14 districts namely, Valsad (except Map Nos. GJ01, Nargol & GJ04, Maroli port), Vadodara, Anand, Ahmedabad, Porbandar, Morbi (except Map No. GJ-195, Navlakhi) (scrutinized in the 18th TSC meeting) and Navsari (except Map No. GJ 34 (Vansi-Borsi)), Bharuch (except Map No. GJ84 (Dahej)), Bhavnagar (except Map No. GJ83 (Ghogha) & GJ 93 (Bhavnagar Port)), Amreli (except Map No. GJ31 (Chanch)), Gir Somnath, Junagadh, Dev Bhumi Dwarka and Jamnagar and recommended that on receipt of the remaining data such missing PA/ESZ/MPA boundaries etc, NCSCM may complete the maps in all these 14 districts and thereafter, Gujarat CZMA may submit the draft CZMP of the 14 districts with the exceptions given above, to the NCZMA for recommendation/Approval.

5. Draft CZMP (2019) of Daman & Diu.

The UT of Dadra & Nagar Haveli and Daman & Diu / DDCZMA was represented by Shri Manoj Kumar Pandey, Director, Department of Forest, Environment and Wildlife, DNH, Daman & Diu & Member Secretary, DDCZMA and Shri. Sujeetkumar Mariappa Dongre, Chairman, UTEAC, DNH & DD. Shri Manoj Kumar Pandey informed that the draft CZMP as well as the Shoreline Change maps of Daman & Diu were prepared by NCSCM. The representative of DDCZMA stated that Public Hearings have already been conducted on the draft CZMP. He informed that four villages in Daman namely, Damanwada, Devka, Marwad (CT) and Kadaiya (CT) have been classified as CRZ-IIIa based on Population density.

The Committee discussed the issue of the newly constructed coastal road along Devka beach, Devka, Daman, in detail. The comment received from the Public in this regard had suggested that the high tide line (H.T.L.) be shifted towards seaward side of the road. The comments received from the Public are given in Annexure-3. The Committee asked whether the Road was existing as on 18/01/2019, the date of CRZ Notification, 2019. Dr. Manik Mahapatra Scientist NCSCM explained the status of the said road using time-series Google earth images. The representative of DDCZMA stated that the road is built on a higher embankment throughout. The Committee asked DDCZMA

representative to provide details regarding Permissions for construction of the road and as to when the road was constructed. The Committee also observed that as per the CRZ Notification, the HTL/Construction Setback line cannot be changed from year to year.

The issue of DDCZMA's request to demarcate the '*Proposed Reserve Forest*' area as CRZ-IA was also discussed. The Committee asked as to whether the said area is in possession of the Forest Department or Revenue Department, as on 18/01/2019, the date of CRZ Notification, 2019. Dr. Manik Mahapatra, Scientist, NCSCM mentioned that this issue has come-up only recently, after the Public Hearings have been completed and comments obtained from the Public. After discussions, the Committee observed that '*proposed reserve forest*' cannot be demarcated as CRZ-IA. The details can only be given in the report mentioning that there is a proposal for declaring the area as a reserve forest.

The Committee then requested DDCZMA to provide the details and documents in respect of clearance obtained for construction of the new Coastal Road, as to when the Permission for construction was granted by MoEF&CC/NCZMA/DDCZMA, what are the areas the road passes through and when the construction was commenced and completed. DDCZMA was also requested to provide details regarding the '*Proposed Reserve Forest*', along with all documents. The Committee decided that the documents received from DDCZMA will be reviewed by the Committee by circulation or in the next meeting if required and the draft CZMP will be recommended, accordingly.

6. Draft IIMPs (2019) of Netaji Subhash Chandra Bose (NSCB) Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands.

The UT of Andaman & Nicobar Islands was represented by Shri Ritu Raj Singh, IFS, APCCF (CRZ&FC), Department of Environment & Forests, ANI Administration. Shir Ritu Raj Singh stated that the draft IIMP of Netaji Subhash Chandra Bose (NSCB) Dweep was already presented in the 18th meeting of the Technical Scrutiny Committee and that there are certain changes in the run-through Tunnel proposed for the NSCB Island, which was found to be both economically and ecologically non-viable. In this regard the representative from ANIIDCO informed that instead of the run-through Tunnel, a Ropeway is now being proposed and that the proposed Ropeway does not create any obstruction in the Preservation zone, since there will be towers at the two ends on the land mass itself and the Ropeway will not disturb any part of the surrounding sea. He stated that in the Conservation zone an existing Jetty is being upgraded and the wooden bridge is being extended up to the Lighthouse. He stated that certain structures mentioned as Club-Houses/Caffe in the maps are already existing and an existing Museum is being renovated and converted into a Club House in the Conservation Zone. on the ground. The proposed activities are given in Annexure-4.

Dr Manik Mahapatra, Scientist, NCSCM stated that the draft IIMP of NSCB Island was already presented in the 18th meeting of the Technical Scrutiny Committee and subsequently some of the proposed activities have been revised by the ANI Administration, which are reflected above, zone-wise. There are no other changes. The

representative of ANIIDCO stated that the new Jetty is the only new activity being proposed and all other activities are on structures which are already existing on the ground.

Regarding Shaheed Dweep, the representative of ANZMA mentioned that a part of the proposed Aerodrome runway is coming under the Preservation zone i.e. Coral Area (CRZ-IA) and requested NCSCM to modify this.

Dr Manik Mahapatra Scientist, NCSCM informed that ANZMA have already acknowledged the presence of Coral Reefs on part of the proposed Runway layout. He requested ANZMA to provide the Reserve Forest Area boundary along with some of the other activities that have been left out and also the revised layout plan of the proposed Aerodrome Runway, in such a way that the Runway is totally outside the Preservation zone i.e. Coral Area (CRZ-IA). The list of activities proposed in Shaheed Dweep Island is also given in Annexure-4.

As far as any Carrying Capacity Study is concerned, the Committee informed that no Carrying Capacity study is being suggested for any Island and that in case any exemption from clearance is to be obtained for any proposed activity, ANZMA may approach NCZMA/MoEF&CC.

The Committee requested ANZMA to provide the revised layout of the Aerodrome Runway and other pending data to NCSCM and informed that on receipt of the data from ANZMA and on their incorporation in the IIMPs, the IIMPs will be reviewed by the Committee by circulation and recommended accordingly.

7. Revised draft of the approved CZMP-2011 of Goa:

The Government of Goa was represented by Shri. Johnson B Fernandes, Director for Environment and Climate Change, Government of Goa. Shri. Johnson B Fernandes informed the Committee that the CZMP of Goa prepared as per CRZ Notification, 2011 was approved by MoEF&CC in the month of September, 2022. He further stated that on overlaying the 1:25,000 scale CZMP maps on the new Bhunaksha (Cadastral) plans notified by the State of Goa, subsequently, some slight differences were found and that NCSCM was requested to have a relook on the plans. He further stated that NCSCM, thereafter, shared the entire plans overlaid with the Bhunaksha (Cadastral) plans of Goa and that these were found to be reasonable and in accordance with the plans being used by the State of Goa. He requested the Technical Scrutiny Committee to approve the revised plans overlaid with the Bhunaksha (Cadastral) plans of Goa, so that the revised plans could be re-notified at the earliest, which, according to him, will pave the way for preparation of CZMP-2019 of Goa.

Thereafter, NCSCM was asked by the Chairman to give their comments and on the request of Director, NCSCM, Dr. Manik Mahapatra, Scientist, NCSCM gave a brief background to the entire case. Dr. Manik Mahapatra stated that after the CZMP-2011 of Goa were approved by MoEF&CC, Govt. of India in September, 2022, GCZMA raised

certain issues and the matter was brought before the MoEF&CC and MoEF&CC convened a meeting between NCSCM, GCZMA and MoEF&CC officials on 23/02/2024. Dr. Manik Mahapatra stated that as per the minutes of the meeting held on 23/02/2024, NCSCM was directed to prepare the revised draft CZMP on 1:25,000 scale, incorporating the updated Bund/Sluice Gate and other data provided by GCZMA to NCSCM, after the approval of CZMP-2011 of Goa by MoEF&CC in September, 2022.

Dr. Manik Mahapatra also stated that while preparing the CZMP maps on 1:25,000 scale, there is no Cadastral data involved, thus, the Bhunaksha plans also do not come into the picture at all, for preparing the CZMP maps on 1:25,000 scale. He stated that based on the minutes of the meeting held on 23/02/2024, NCSCM modified the HTL as per the modified bund data provided by GCZMA, prepared the revised draft CZMP on 1:25,000 scale and submitted the same to GCZMA. As per the minutes of the meeting held on 23/02/2024, the draft CZMP maps on 1:25,000 scale were to be presented by the GCZMA in the CZMP Technical Scrutiny Committee Meeting and subsequently in the NCZMA for approval by MoEF&CC.

Dr. Manik Mahapatra stated that the CZMP maps of Goa on 1:25,000 scale are without any Cadastral data or Bhunaksha plans. He requested the Committee that the revised CZMP maps of Goa on 1:25,000 scale, prepared by NCSCM, may be recommended for approval by NCZMA/MoEF&CC.

The Chairman then asked the Director for Environment and Climate Change, Government of Goa, to give his views on the proposal to approve only the CZMP maps on 1:25,000 scale, as per the direction of MoEF&CC and as decided in the meeting held on 23/02/2024. In his reply, Shri. Johnson B Fernandes, Director for Environment and Climate Change, Government of Goa, requested the Technical Scrutiny Committee to approve whatever plans NCSCM submitted to GCZMA in August, 2024.

The Committee then recommended the revised draft CZMP maps on 1:25,000 scale only, as per the direction of MoEF&CC and as decided in the meeting held on 23/02/2024, for submission by GCZMA to MoEF&CC and for further approval by NCZMA/MoEF&CC.

8. Summary of Recommendations:

i). **Draft IIMPs (2019) of 23 Islands of Lakshadweep:** The Committee requested the Lakshadweep Administration to provide the details and documents in respect of exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc granted for prohibited activities and for activities not mentioned in ICRZ Notification, 2019, to NCSCM and to the members of the TSC, for further review. The Committee decided that the documents received from the Lakshadweep Administration will be reviewed by the Committee by circulation or in the next meeting if required and the draft IIMPs will be recommended, accordingly.

ii). **Draft CZMP (2019) of 8 districts of Gujarat:** The Committee recommended the draft CZMPs of the 14 districts namely, Valsad (except Map Nos. GJ01, Nargol & GJ04, Maroli port), Vadodara, Anand, Ahmedabad, Porbandar, Morbi (except Map No. GJ-195, Navlakhi) (scrutinized in the 18th TSC meeting) and Navsari (except Map No. GJ 34 (Vansi-Borsi)), Bharuch (except Map No. GJ84 (Dahej)), Bhavnagar (except Map No. GJ83 (Ghogha) & GJ 93 (Bhavnagar Port)), Amreli (except Map No. GJ31 (Chanch)), Gir Somnath, Junagadh, Dev Bhumi Dwarka and Jamnagar and recommended that on receipt of the remaining data such missing PA/ESZ/MPA boundaries etc, NCSCM may complete the maps in all these 14 districts and thereafter, Gujarat CZMA may submit the draft CZMP of the 14 districts with the exceptions given above, to the NCZMA for recommendation/Approval.

iii). **Draft CZMP (2019) Daman & Diu:** The Committee requested DDCZMA to provide the details and documents in respect of clearance obtained for construction of the new Coastal Road, as to when the Permission for construction was granted by MoEF&CC/NCZMA/DDCZMA, what are the areas the road passes through and when the construction was commenced and completed. DDCZMA was also requested to provide details regarding the 'Proposed Reserve Forest', along with all documents. The Committee decided that the documents received from DDCZMA will be reviewed by the Committee by circulation or in the next meeting if required and the draft CZMP will be recommended, accordingly.

iv). **Draft IIMPs (2019) of Netaji Subhash Chandra Bose Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands:** The Committee requested ANZMA to provide the revised layout of the Aerodrome Runway and other pending data to NCSCM and informed that on receipt of the data from ANZMA and on their incorporation in the IIMPs, the IIMPs will be reviewed by the Committee by circulation and recommended accordingly.

V). **Revision of approved CZMP (2011) of Goa:** The Committee recommended the revised draft CZMP maps on 1:25,000 scale only, as per the direction of MoEF&CC and as decided in the meeting held on 23/02/2024, for submission by GCZMA to MoEF&CC and for further approval by NCZMA/MoEF&CC.

9. The meeting ended with thanks to the Chairman, members of the Committee and to all the participants. The list of participants is at Annexure-5.

Encl: Annexures-1, 2, 3, 4 & 5

Annexure-1

ISLAND-WISE LIST OF ACTIVITIES PROPOSED BY THE LAKSHADWEEP ADMINISTRATION
(Area in Ha)

1. Minicoy Island:

Proposed Activities	Project	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Airstrip		0.02	-	-	4.89
Coral Nursery or Coral Transplantation		16.17	5.74 (Lagoonal Reef Patch)	-	-
Desalination Plant		-	-	-	0.01
Floating Concrete Pontoon		0.02	-	-	-
Floating Docking Pad		0.02	-	-	-
Floating Solar Site		1.09	-	-	-
Greenbelt		-	-	0.06	-
Land Villa		-	-	-	0.89
Other Buildings		-	-	-	0.63
Seaweed Farm		3.44	9.16 (Reef Flat)	-	-
Water Aerodrome		4.08	4.88(Lagoonal Reef Patch)	-	-
Water Aerodrome Terminal		-	-	0.09	-
Water Villa		0.50	-	-	-
Water Villa Development Zone		6.17	-	-	-
Water Villa Walkway		0.21	-	-	0.03
Length (in km)					
Desalination Pipeline		0.48	0.58	-	0.01
Floating Jetty		0.05	-	-	0.01
Underwater Cable		0.01	-	-	0.03
Walkway		0.07	-	-	2.06

2. Kadmat Island:

Proposed Activities	Project	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Airstrip		8.96	-	-	-

Approach Channel	2.70	0.55 (Reef slope, Reef Flat & Reef Crest with Coral)	-	-
Approach Trestle	0.33	0.01	0.02	-
Berth	0.02	0.88 (Reef slope, Reef Flat & Reef Crest with Coral)	-	-
Coral Nursery & Coral Transplantation	15.00	-	-	-
Desalination Plant	-	-	-	0.01
Floating Solar Site	1.42	-	-	-
Fuel Station	0.01	-	0.02	-
Green Belt	-	-	0.08	-
Ice Plant	0.01	-	0.02	-
Land Villa	0.00	-	-	0.56
Main Launching	0.12	-	0.02	-
Other Buildings	-	-	-	0.36
Parking Area	-	-	0.10	-
Passenger Waiting Hall	0.01	-	0.20	-
Peripheral Road	19.45	0.00	17.89	0.60
Project Site Boundary	1.74	0.09	-	5.28
Repair Shop	0.02	-	0.01	-
Seaweed Farm	12.61	-	-	-
Security Cabin	0.01	-	0.01	-
Slipway & Repair Facility	0.09	-	0.07	-
Turning Circle	0.77	-	-	-
Warehouse	-	-	0.02	-
Water Villa	0.65	-	-	-
Water Villa Development Zone	7.20	0.01	-	-
Water Villa Walkway	0.18	0.00	-	0.01
Length (in km)				
Desalination Pipeline	0.29	0.34 (Reef slope, Reef Flat & Reef Crest with Coral)	-	0.13
Floating Jetty	0.01	0.01 (TNS)	-	-
Underwater Cable	0.11	-	-	0.03
Walkway	-	-	-	1.23

3. Suheli Islands

Proposed Activities	Project	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II

Coral Nursery & Coral Transplantation	15.00	-	-	-
Seaweed Farm	12.61	-	-	-
Water Villa Development Zone	6.06	-	-	-

4. Bangaram, Tinnakkara and Parali II & III Islands:

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Lagoon Villa	20.70	-	-	0.412484
Tent City	0.64	-	-	9.395906

5. Bitra Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Coral Nursery or Coral Transplantation	72.33	4.05	-	-
Seaweed Farm	26.47	-	-	-

6. Chetlat Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	3.52	4.58 (Reef slope & Reef patch)	-	-
Approach Trestle	0.12	0.07 (Reef patch)	0.02	-
Berth	-	0.34 (Reef slope with coral)	-	-
Boat Landing Facility	0.15	-	0.02	-
Cargo Shed	-	-	0.02	-
Coral Nursery Coral Transplantation	3.20	-	-	-
Fuel Station	0.01	-	0.001	-
Ice Plant	0.01	-	0.001	-
Passenger Facilitation Centre	0.03	-	0.10	-

Passenger Hall	-	-	0.05	-
Repair Workshop	0.01	-	0.00	-
Road	-	-	0.07	-
Seaweed Farm	8.41	-	-	-
Security Cabin	0.01	-	0.01	-
Turning Circle	0.79	-	-	-

7. Kiltan Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	2.49	2.92(Reef flat, Reef slope & Reef crest)	-	-
Approach Trestle	0.08	0.08 (Reef flat, Reef slope & Reef crest)	0.01	-
Berth	0.09	-	-	-
Boat Landing Facility	-	-	0.19	-
Cargo Shed	-	-	0.02	-
Fuel Station	-	-	0.02	-
Ice Plant	-	-	0.01	-
Passenger Facilitation Centre	-	-	0.15	-
Passenger Hall	-	-	0.05	-
Repair Workshop	-	-	0.01	-
Security Cabin	0.01	-	0.01	-
Turning Circle	0.79	-	-	-

8. Kavaratti Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Coral Nursery Coral Transplantation	7.15	-	-	-
Floating Solar Project Area	4.81	-	-	-
Peripheral Road	0.94	0.03 (coral Knoll)	9.17	2.97
Seaweed Farm	7.63	-	-	-
Water Aerodrome	8.96	-	-	-
Water Aerodrome Terminal	0.04	-	0.24	-

9. Agatti & Kalpitti Islands

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Coral Nursery/Coral Transplantation	70.46	-	-	-
Expansion of Existing Airport	12.85	23.29 (Reef flat, reef crest and reef slope, sanded reef flat & Seagrass)	-	38.02
Floating Solar Project Area	11.92	-	-	-
Peripheral Road	2.41	-	8.01	3.15
Seaweed Farm	31.17	7.89 (Seagrass)	-	-
Water Aerodrome	8.96	0.01 (Seagrass)	-	-

10. Androth Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	-	12.19 (Reef flat, reef crest, and reef slope)	-	-
Berth	-	0.66	-	-
Breakwater	-	4.63	-	-
Fuel Station	-	-	0.02	-
Ice Plant	-	-	0.02	-
Main Launching	0.01	0.10	0.01	-
Other Infrastructure	0.01	0.12	0.08	-
Passenger Waiting Hall	-	-	0.15	-
Repair Shop	0.01	0.00	0.05	-
Security Cabin	-	-	0.02	-
Slipway Repair Facility	0.04	0.08	0.07	-
Turning Circle	-	3.09 (Reef crest, and reef slope)	-	-

11. Kalpeni Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	26.71	4.05	-	-
Approach Trestle	0.12	0.11	-	0.01
Berth	-	0.72	-	-
Coral Nursery/Coral Transplantation	74.59	-	-	-
Fuel Station	-	-	-	0.02
Green Belt	-	-	-	0.30
Ice Plant	-	-	-	0.02
Main Launching	0.04	-	-	0.02
Passenger Waiting Hall	-	-	-	0.20
Peripheral Road	1.52	-	8.13	2.02
Repair Shop	0.02	-	-	0.02
Seaweed Farm	6.13	1.50	-	-
Security Cabin	-	-	-	0.01
Slipway Repair Facility	0.04	-	-	0.06
Turning Circle	0.74	0.03	-	-
Warehouse	-	-	-	0.03
Water Aerodrome	8.96	-	-	-

Annexure-2

PUBLIC HEARINGS COMMENTS ON THE DRAFT CZMP OF GUJARAT - DISTRICT-WISE

1. Gir Somnath:

- i) Only biologically activity mudflats need to be put under ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats.
- ii) In case of CRZ - IVB, salinity of 5 PPT during the driest season of the year. So proper ground truth study is carried at such large land areas of tidal influence which are below 5 PPT salinity needs to be removed.
- iii) All the GMB port limits should be incorporated in the CZMP maps-2019.
- iv) In this Fish Landing Centre, Boat Parking Place, Fish Drying Place, Fishing Grounds Light house, Mating and egg-laying sites of crabs, turtles, extent of Pagadia fishermen, temple, Public Samshan and Cabreston, Fishermen's market area etc are not marked or shown in the draft CZMP Gir Somnath. The current draft CZMP 2019 has much smaller map quality and PDF file size than CZMP 2011.
- v) Demarcate discharge pipeline of GHCL in CZMP map.
- vi) Sarkhadi-Chhara, Muldwarka & Dhamlej forest area, Chauhan ni Khan are not demarcated in the CZMP map.
- vii) In the DCZMP 4.55 square km is biologically active sludge - ESA and in CRZ-2019-according to Annexure-1: point 1-(ii) and 1.9-iv-(b). No management plan for biologically active sludge areas is provided.

- viii) Regarding removal from CRZ and allotment for development works of Senjalia village.
- ix) Requested to include Reserve Forest of coastal area into CRZ1A-ESA.
- x) Coastal Emergency Shelterbelts, Public places, Schools, Hospitals and approved road are not demarcated in the map.
- xi) Fishing zone and fish breeding areas are not demarcated in maps.
- xii) As per CRZ notification 2011 there were different categories for ecological sensitive areas. Such a category was not shown in CRZ 2019.

2. Jamnagar:

- i) We have objection against keeping the previously constructed embankment as high tide. The CRZ maps of 1991 do not match with the plans as of 2011 and 2019.
- ii) Coral areas should be demarcated as per scientifically measured and data available with Forest Department.
- iii) Coastal emergency shelterbelts, public places, school's hospitals and approved roads are not marked on CZMP. Which is required to be marked on CZMP.
- iv) This is Biologically Activated Sludge - ESA as specified in CZMP and as per CRZ-2019-Appendix-1: Points 1-(ii) and 1.9 – iv-(b). No management plan for biologically active sludge areas has been provided during the consultation, hence it is requested to provide a management plan along with maps for these areas.
- v) The mangrove buffer areas must be demarcated as CRZ IA since the area of mangroves is more than 1000 square meters. This needs to be rectified.
- vi) Mudflats [CRZ 1A] have been erroneously demarcated as Intertidal Zone [CRZ 1B]. It is important to rectify this.
- vii) High erosion coastlines need to be demarcated.
- viii) Marine National Park and Marine Sanctuary should be completed in Gujarat Coastal Zone Management Plan maps. Adjoining it, keeping in view the declaration of Eco Sensitive Zone announced by the Government of India, showing the area accordingly, some maps show the area between Marine National Park and Marine Sanctuary and ESZ, which requires necessary corrections.
- ix) The Marine protected area shown in the map is not as mapped and not as per the demarcation carried out by the Wildlife department ie Marine National Park, Marine Sanctuary & Forest Department, Jamnagar Office (hereinafter referred as MNP Office). Certified copy of Marine Protected Area for Sikka region with coordinates, which has been obtained from MNP Office, Jamnagar is enclosed herewith as Annexure - 2 for reference. We thus submit that the Marine Protected area in the CZMP should be demarcated in alignment with the details and records of the MNP Office, Jamnagar.
- x) As a general observation with respect to CZMP mapping, it is observed that, in some maps, the existing marine facilities are marked. Whereas, in the map referred as Sheet no. NCSCM/F42J 15/NW (Refer Annexure-1 (a) and 1 (b)), the marine facilities (GSFC, Digvijay Cement Co., Sikka TPS, Reliance etc.) existing in this area are not marked.
- xi) In some maps of Gujarat Coastal Zone Management Plan, Marine National Park and Marine Sanctuary Outdoor are shown as overlapping Eco Sensitive Zones which require necessary amendments.
- xii) Marine National Park and Marine Sanctuary should be completed in Gujarat Coastal Zone Management Plan maps. Adjoining it, keeping in view the declaration of Eco Sensitive Zone announced by the Government of India, showing the area accordingly, some maps show the area between Marine National Park and Marine Sanctuary and ESZ, which requires necessary corrections.

xiii) Taking the finalized maps of Gujarat Coastal Zone Management Plan 2011 as the base map, it is requested to use it as the base map to remove the discrepancies in the 2019 maps.

xiv) All the mudflats in the district are covered under Eco-sensitive areas (ESA) and thereby are classified under CRZ-IA area means wherever inter tidal area is there, its CRZ-IA area is shown. As per CRZ notification, -2019, only biologically active mudflats need to be put under ESA, i.e. under CRZ-IA. The rest of the mudflats should not be considered under CRZ-IA as there is no biological activities. Therefore, based on scientific reasoning and analysis, the mudflats should be classified and accordingly marked in the CZMP sheets. If it is not done like shown in the map, then a lot of developmental projects will be restricted in these NO GO area and therefore proper demarcation and identified biologically active mudflats should only be put up under ESA and rest are considered as less or nil biologically active mud flats. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats. Especially for all mudflats declared as CRZ-IA area falling within the Port limits.

xv) In case of CRZ-IV B also, as per the CRZ notification the tidal influenced water body extending from the mouth of the water body at the sea up to the influence of the tide in upstream in river estuary, i.e. Salinity of five parts per thousand (ppt) during the driest season of the year should be considered as per CRZ Notification-2019. In view of above, it is very much essential that proper ground truth study is carried out and such large land areas of tidal influence which are below 5 ppt, salinity needs to be removed.

xvi) The entire coastline has been covered with Eco-sensitive zone (marked with red dots) including the Port areas where currently port activities are carried out. It should be immediately being corrected and proper marking of Eco- sensitive zone should be done as per ESZ Notification.

xvii) All the GMB port limits should be incorporated in the CZMP maps-2019.

3. Dev Bhumi Dwarka:

i) Proper mention and management of Ecologically Sensitive Areas (ESAs)

ii) This is Biologically Activated Sludge - ESA as specified in DCZMP and as per CRZ-2019- Annexure-1: Points 1-(i) and 1.9 - iv-(b). No management plan for biologically active sludge areas has been provided during the consultation, so maps for these areas are included. requested to provide management plan.

iii) It is observed that the area beyond LTL (Blue Line) and not falling between LTL and HTL (both side of "Blunt channel") is also shown as CRZ-1A area which may be suitable modified.

iv) Reserve forests under Coastal Working Circle along the coast of our district are not marked as CRZ 1-A ESA. Which was not included in the previous plan. So there is a demand to include all forests in this plan.

v) A "Turtle Nesting Site" is located on the coast of Kuranga village in Dwarka taluka of Devbhoomi dwarka district. Whichever is not marked on this draft plan. So we demand that this turtle nesting site is also marked on the map.

vi) All fish landing centres, boat parking places, fish drying places, fishing grounds in our district are not shown which are required to be marked on CZMP.

vii) Checking the map of our area from Gujarat Ecology Commission (GEC) website, our area is shown in 1 km Eco Sensitive Zone. But Office of the Chief Conservator of Forests Marine National Park Jamnagar letter no. A/Jaman/Survey/558/2016-17dt.16. In the letter dated 08.2016, it is clearly stated that the area of Virpur village is not declared under the applicable limits of Eco Sensitive Sanctuary or National Park.

- viii) Considering the letter from Chief Conservator of Forest, Marine National Park Jamnagar, our above lease area is 1 km. Does not fall in eco sensitive zone. So we kindly request you to allow us to do mining in this lease.
- ix) As shown in the last mining plan of This Mining Lease, there is a bauxite reserve of approximately 50 lakh MT. So if this lease of ours is freed from eco sensitive zone, approximately 200 to 300 people will get daily wage and government will get crores of rupees as royalty income.
- x) All the mudflats in the district are covered under Eco-sensitive areas (ESA) and thereby are classified under CRZ-IA area means wherever inter tidal area is there, its CRZ-IA area is shown. As per CRZ notification, -2019, only biologically active mudflats need to be put under ESA, i.e. under CRZ-IA. The rest of the mudflats should not be considered under CRZ-IA as there is no biological activities. Therefore, based on scientific reasoning and analysis, the mudflats should be classified and accordingly marked in the CZMP sheets. If it is not done like shown in the map, then a lot of developmental projects will be restricted in these NO GO area and therefore proper demarcation and identified biologically active mudflats should only be put up under ESA and rest are considered as less or nil biologically active mud flats. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats. Especially for all mudflats declared as CRZ-IA area falling within the Port limits.
- xi) In case of CRZ-IV B also, as per the CRZ notification the tidal influenced water body extending from the mouth of the water body at the sea up to the influence of the tide in upstream in river estuary, i.e. Salinity of five parts per thousand (ppt) during the driest season of the year should be considered as per CRZ Notification-2019. In view of above, it is very much essential that proper ground truth study is carried out and such large land areas of tidal influence which are below 5 ppt, salinity needs to be removed.
- xii) The entire coastline has been covered with Eco-sensitive zone (marked with red dots) including the Port areas where currently port activities are carried out. It should be immediately being corrected and proper marking of Eco- sensitive zone should be done.
- xiii) All the GMB port limits should be incorporated in the CZMP maps-2019.
- xiv) CZMP not according to the latest legal provision Speed up the process to finalize CZMP as per CRZ notification 2019.
- xv) Provide proper Information-Reference from the CAG report Confirm the legal provision of Public Consultation.
- xvi) Involve DLC members in the Public Hearing process.
- xvii) Include useful details in the CZMP maps.
- xviii) Proper mention and management of Ecologically Sensitive Areas (ESAs).

4. Junagadh:

- i) Only biologically activity mudflats need to be put under ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats.
- ii) Certain coastline in the map: GJ 10 has been covered with ESZ. As per ESZ notification, there are no ESZ area in this region. So needs to be verified
- iii) Our land is included with in 200 meter area from sea shore because of most likely every fisherman is resident and doing fishing related activities with in sea area hence Requested to Exclude fishermen from CRZ.
- iv) Embankments/bunds of saltpans have been wrongly marked as HTL
- v) Turtle nesting sites have not been demarcated.
- vi) Involve DLC members in the Public Hearing process

- vii) Proper mention and management of Ecologically Sensitive Areas (ESAs).
- viii) It is not clear why the fishing villages, the fish drying areas, etc. are not demarcated on the CZMPs.
- ix) Mapping has not been done on a scale of 1:4000 but instead has been worked on 1:25000.
- x) Madhavpur area is known for turtle nesting. However, turtle nesting grounds have not been demarcated. This error in demarcation needs to be rectified.
- xi) Only biologically activity mudflats need to be put under ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats.
- xii) In case of CRZ - 4B, salinity of 5 PPT during the driest season of the year. So proper ground truth study is carried at such large land areas of tidal influence which are below 5 PPT salinity needs to be removed.
- xiii) Certain coastline in the map: GJ 10 has been covered with ESZ. As per ESZ notification, there are no ESZ area in this region. So needs to be verified.
- xiv) All the GMB port limits should be incorporated in the CZMP maps- 2019. Above critical comments must be taken into consideration and necessary changes should be carried out in the CRZ-2019.

5. Bhavnagar:

- i) Embankments/bunds/roads have been demarcated as High Tide Line (HTL). This is erroneous and needs to be rectified, particularly if these have been constructed without valid permissions, or within the inter-tidal zones. In case the sea wall has been constructed between the HTL and LTL (i.e. in the intertidal zone), the land between the seawall and the original HTL should be shown as CRZ I.
- ii) High erosion coastlines need to be demarcated.
- iii) Demarcation of HTL at Alang shipbreaking yard should be carried out considering baseline of 19th February 1991.
- iv) Considering sheet no. F 3 M H/SE, 2019 map no. GJ 93, area in north of their unit is classified as CRZ I A, small portion of area changed from CRZ I A to I B (due to CNG port terminal). He requested to keep it in CRZ I A.
- v) As per CRZ notification-2019, only Biologically active mudflats needs to be considered ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities.
- vi) Categories such as mangroves, salt marshes, sand-dunes, mudflats, etc which fall under CRZ IA as per the CRZ notification 2019 have been merged into one single category. Whereas at least an effort was made in the CZMPs under CRZ 2011 to demarcate them [although the demarcation was incomplete in most instances and wrong in many cases]
- vii) The boundary of Velavadar / Black Buck National Park has not been demarcated on the draft CZMPs. This needs to be rectified.
- viii) For Adaptation to climate change (to taken proactive measures to mitigate potential environmental impacts)
- ix) The dates and times of the satellite data used for preparing these maps have not been mentioned. It is not known whether the satellite data is during high tide, low tide, or intermediate tide. It is also unknown whether the entire districts have been mapped using satellite images of the same day and time. The mapping agency/authorities may kindly clarify this.
- x) The categories such as fish drying area, fish landing area/boat parking area, and fishing villages, have not been demarcated, in its entirety.

- xi) Blackbuck National Park is a national park in India located at Velavadar is also located in the Bhal region of Bhavnagar District.
- xii) To provide Management plan with Eco Sensitive Area.
- xiii) Eco Sensitive area was converted for port use for which court case was filed, so not to change area.
- xiv) New mangrove planed area/land is not marked, so it should be marked in the maps.

6. Bharuch:

- i) As per the CRZ Notification of 2011, the ecological sensitive area (ESA) in the Bharuch district CRZ-1A was classified into different ESA categories in the raw CZMP. The final CZMP showed the different colours and categories that were used in the earlier draft as green. As of right now, no such category is visible in the Draft CZMP created in compliance with the CRZ 2019 notification. We object to that. Similar to the previous draft CZMP 2011 maps, the more recent draft CZMP 2019 maps are also being requested for publication; ESA illustrates the discrepancy between the maps and their actual location. The CRZ Notification 2019 makes explicit what is needed in order to comply with the CRZ Act as well as the classification process.
- ii) Boat parking area in the creek in Kaladara, Bhadbhut, Bharuch, Manar, Meghan, Dashan, etc. and existing fish landing jetty of the fisheries department should also be demarked on the CZMP map.
- iii) We have objections to the retention of previously constructed embankments at high tide. The CRZ maps of 1991 do not match the plans for 2011 and 2019. That needs attention.
- iv) CVCA for Bharuch beaches: Critically Endangered Coastal Areas have been designated. For which the integrated management plan required in the CRZ Act 2019 has not been prepared, it should be prepared and incorporate with proposed CZMP plan.
- v) The villages like Tavra, Shukaltirth, Nikora, Govali, Uchediya, Ranipura, Zantor and Angareshwar of district Bharuch are located up stream of Proposed Bhadbhut barrage project which is under construction hence HTL is stopped at Proposed barrage therefore CRZ is not applicable to above villages as its are located on up stream of the proposed Bhadbhut barrage yojana.
- vi) Villages are located far beyond the sea coast and farmers growing good crops & vegetables etc in this area then our request is to remove CRZ from this area.
- vii) Dahej Region (village - Dahej, Luvara, Ambheta, Jageshwar, Lakhigam, etc. of Taluka: Vagra, district -Bharuch) is densely populated industrial area and same falls within the notified port limit of Dahej port (Annexure - 1). As per clause-2.3.3 of CRZ 2019 Notification, NDZ shall not be applicable in the areas falling in notified port limits. Hence, please remove NDZ from coastline of Dahej region.
- viii) Special attention should be given to stop the discharge of GIDC sewage water into Islampur marine bay and sea, as the Rathod tribal people of our village and neighbouring villages earn their living by fishing so that their lives are not disturbed.
- ix) Why is it necessary to issue a new CRZ notification 2019 within 8 years of the earlier CRZ Notification - 2011.
- x) Details of Actions taken by Bharuch District Administration Disaster Management Authority, Maritime Board during Natural Calamities and views taken into Consideration in the Planning Environment Public Hearing at Bharuch in Connection with CRZ Notification 2019.
- xi) On both sides of the sea, our Jambusar taluka companies (VECL) of Vadodara on Mahisagar side and bulk drug park side of the Dhadhar river will come to release chemical water, which will not bring fish to the seashore, so what about our livelihood?

7. Amreli:

- i) The embankments/bunds made for the saltpans have been wrongly marked as HTL. This needs to be rectified.
- ii) Demarcation of HTL at the projects should be carried out considering baseline of 19th February 1991.
- iii) Not marked exiting mangroves in the maps.
- iv) Not marked eco-sensitive zone in the maps.
- v) Mangroves tree not shown properly in the Rampara and Dhatervadi village.
- vi) Turtle nesting grounds have not been marked.
- vii) The mudflats [CRZ 1A] have been wrongly demarcated as Intertidal Zone CRZ 1B. This needs to be rectified.
- viii) Responsible authority have not uploaded map on official website till the date 19-02-2024, as mentioned in the public notice in news paper dated 24/01/2024 and not awared people of the affected areas by not giving maps and not been given enough opportunity / time to make their representations and whatever information has been given is incomplete, insufficient.
- ix) CRZ Notification & maps are not available in the local languages. (They also submitted W.P.(c) 3747/2020 & CM APPL. 13426/2020.
- x) Not marked existing Roads in the maps.
- xi) Not marked Boat Parking area in the maps.
- xii) Not marked Fishing area in the maps

8. Navsari:

- i) In most cases mudflats (CRZ 1A) have been wrongly demarcated as intertidal zone [CRZ 1B]. It is important to correct this.
- ii) Saltpans embankments/dams are wrongly marked as HTL.
- iii) Also take possession of forest land along river bank in other villages besides Purna river/river mouth and ensure proper revenue record and mutation with DILR map.
- iv) The sensitive zone of Dandi is not taken up in DCZMP, MoEFCC has issued notification under Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 vide SO-786 (a) dated 26-4-2011. Which designates Dandi and 5 nearby villages viz., Samapore, Matwad, Onjal, Sultanpur and At Dandi Eco-Sensitive Zone (ESZ) covers 22,586.46 area. Part of the ESZ should be shown as CRZ1A areas which are on the coastline.
- v) Gandhi Salt Memorial, a heritage site is not marked and depicted in DCZMP 2019. CZMP is not in accordance with the latest legal provision. The draft maps available for this public hearing show that they are prepared as per CRZ 2011 which is clear that they are not prepared as per CRZ-2019, Kindly- justify.
- vi) All areas which have been reclaimed illegally or without valid permission should be
- vii) restored to their original condition.
- viii) Turtle nesting grounds are not marked.
- ix) Mapping has not been done on a scale of 1:4000 but instead on 1:25000.
- x) Coastal area is experiencing erosion. However, eroding beaches are not demarcated. Seams and closures are also not demarcated.
- xi) Embankments/embankments/roads are demarcated as High Tide Line (HTL). This is erroneous and needs to be corrected, especially if the construction is done without valid permits or in intertidal zones. If a sea wall is constructed between the HTL and the LTL (I e in the intertidal zone), the land between the sea wall and the original HTL should be shown as CRZ 1.

xii) For the raw CZMP as of 2019, CRZ1A of Sand Dunes - Ecological Sensitive Areas (ESAs) needs to be revisited and revised in the draft CZMP for Navsari District.

Annexure-3

MAJOR PUBLIC HEARING COMMENTS ON THE DRAFT CZMP OF DAMAN & DIU

1. Daman:

i) Newly constructed coastal road be incorporated in this Draft plan and accordingly the high tide line (H.T.L.) which will automatically be shifted towards seaward side.

ii) The CRZ map shows that the Moti Daman Fort is CRZ-IA area. Moti Daman fort is a residential area with houses substantial public structures like Secretariat.

iii) District Court, Government House, Fatima Public School, and residential quarters, both Government and Private. The Google Earth image of the same and survey records available with PDA is shown in the attached presentation with this letter. These areas cannot be considered as CRZ-IA under 2.1.1 (a) (xi) as they do not play a role in maintaining the integrity of the coast. This interpretation is in conformity with activities allowed in CRZ-IA mentioned in 5.1.1, which disallows the use of such zone for any purposes other than bare essentials. Hence, it is suggested that the same may be removed from CRZ-IA and put in CRZ-II like surrounding areas.

iv) I have an objection to the areas shown in the map as CRZ IA on the existing western side of Daman Devka Road. The entire stretch which is earmarked as CRZ 1A is thickly developed with resorts and personal houses. There stands no mangroves, no coral and coral reefs, no sand dunes, no biologically active mudflats and other activities as mentioned in the MOEF Notification 2019.

V) It is also pertinent to mention that the UT Administration have constructed a two-lane road on the sea-front beach road on the sea-wards sides of these plots/houses/hotels. This contention is perplexing to me is how those plots are enumerated under CRZ-IA when those plots are falling on the landward side of the newly developed road. My suggestion is to put the same in CRZ III-A.

vi) At Village Marwad, Devka & Kadaiya CRZ should be reduced up to 50 mtrs from HTL instead of 500 mtrs. with N.D.Z. 50 mtrs. If above is not accepted then village Marwad, Devka & Kadaiya should be declared as Special Tourism Zone and should be declared as CRZ II as these villages have all the functions similar to Municipal Area from Jupiter distillery to Marwad Hospital which comes under CRZ - II. If above suggestions are not accepted then at least the permissible F.S.I. in these areas be one 1.15 instead of 0.33, as no viable and authorized Hotel cannot be run if the F.S.I. is 0.33.

vii) Procedure for plan approval in CRZ III area should be simplified as individual cannot run to different agencies for clearance N.O.C.

2. Diu:

i) In draft CZMP of Diu the entire area of Diu PRF. has been shown as sand dunes but as per notification it is a Forest land. Moreover, the area on the North West side along

the air strip which is coloured as "Yellow" has been categorized as a Agriculture land, in fact the said yellow marked land is a part of PRF area of Diu

ii) Nagoa beach is 200 Mtrs from CRZ(HTL). Therefore, it is requested to consider the area of Nagoa Beach upto 60 Mtrs. Under CRZ (HTL) (Diu).

iii) Bhuchar Wada Village Panchayat is in opinion and giving humbly suggestion the "PLEASE DECLARED ENTIRE DIU DISTRICT AS ISLAND "LIKEWISE LAKSHDWEEP AND ANADMAN AND NICOBAR ISLANDS" putting restriction within 50 Mtrs. From High Tide permissible for construction and development zone to develop and construct commercial activities Hotels, Parks, beaches etc. on tourism point of view.

Annexure-4

PROPOSED ACTIVITIES IN ANDAMAN & NICOBAR ISLANDS

1. Netaji Subhash Chandra Bose (NSCB) Island

Sl. No.	IIMP Zone	Proposed Activities
1.	Preservation Zone	Proposed Ropeway (Part) (Does not create any obstruction in the Preservation zone)
2.	Conservation Zone	New Jetty on the Western Side of Existing Jetty, Passenger Waiting Shed with Modern Amenities, Lighthouse, Floating Jetty, Port Control Tower, Police Outpost (Part), New Club House/Cafe (Smritika Ross Memorial), Turtle tank, (Partially falling activities) Amenities Drain, Ex Steps, Footpath, Green, Helipad, Jetty, Light & Sound Show, Outer RIR, Pathway, Pavement, Toilet, Cook House and Proposed Ropeway.
3.	Regulated Development Zone	Medical Inspection Room, Police Outpost (Part), Amenities, Andaman Homes and Hospital, Building Road, Color, Deer Park, Divider, Drain, Ex Steps, Footpath, Freedom Fighters and Prisoner of Ross, Freedom Fighters Barracks, Green, Helipad, Interpretation Center, Security Surveillance, Light & Sound Show, Meganta Color, Outer RIR, Parking, Pevement, Proposed OAT, Proposed Plaza, Rain Shelter, Resort, Road, Staff Quarter, Thematic Installation - Bose and INA, Thematic Resort Administration, Block, Toilet, Transition from British Rule to Japanese, Viewing Deck, Waterbody, Cook House, Repair & Maintenance Workshop, Refurbishment Heritage Site, Canteen, Well, Post Office/ Treasury, Refurbishment Heritage Site, Security & Surveillance, Integrated, Ticketing Zone, Rain Shelter Bi-cycle dock with Viewing and Refurbishment Heritage Site.

2. Shaheed Dweep Island

Sl. No.	IIMP Zone	Proposed Activities
1.	Preservation Zone	Proposed Aerodrome Runway

		(ANCZMA to revise the layout to avoid Runway over Coral Reefs)
2.	Conservation Zone	FLC Fisheries Breakwater Alignment 210m ALHW Proposed Breakwater Alignment 210m Proposed Site ANIIDCO (Part) Proposed Sea Port Terminal (Part) Marine Outpost Police Department Floating Jetty Police Department (Activities requiring seafront are permitted)
3.	Regulated Development Zone	Proposed Site ANIIDCO (Part) Proposed Sea Port Terminal (Part)

Annexure-5

LIST OF PARTICIPANTS IN THE MEETING HELD ON 28/02/2025

1. Dr. Shailesh Nayak R - Chairman, TSC
2. Dr. B R Subramanian, Member, TSC
3. DR. K. V. Thomas, Member, TSC,
4. Dr. Anjali Bahuguna, Member, TSC
5. Shri. M Dharma Raj, Member Secretary, TSC
6. Dr. Purvaja Ramachandran, Director, NCSCM, Chennai
7. Member Secretary, Lakshadweep CZMA
8. Dr. Idrees Babu, DST, UT of Lakshadweep
9. Principal Secretary, F&ED, Gujarat
10. Shri. D. M. Thakkar, Director, Environment & MS, Gujarat CZMA
11. Dr. M. V. Ramana Murthy, Director, NCCR, MoES, Chennai
12. Mrs. Dipali Tank, STO, GZMA
13. Shri Ashok Chauhan, JTO, GCZMA
14. Shri Manoj Kumar Pandey, Director, Department of Forest, Environment and Wildlife, Daman & Diu
15. Shri. Sujeetkumar Mariappa Dongre, Chairman, UTEAC, DNH & DD
16. Shir Ritu Raj Singh, IFS, APCCF (CRZ&FC), Department of Environment & Forests, Andaman & Nicobar Islands
17. Shri. Johnson B Fernandes, Director, Environment & CC, Goa
18. Shri. Sanjeev Joglekar
19. Dr. Deepak Samuel V, Scientist, NCSCM
20. Dr. Badarees, K O Scientist, NCSCM
21. Dr. Robin, R S, Scientist, NCSCM
22. Dr. Manik Mahapatra, Scientist, NCSCM
